

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2072
ANSWERED ON 10.03.2026

EIAS FOR LARGE PORT PROJECTS UNDER SAGARMALA

2072. SHRI IMRAN PRATAPGARHI:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether Government has conducted cumulative environmental impact assessments(EIAs) for large port projects under Sagarmala, assessing its impact on mangroves,coastal ecology and marine biodiversity;
- (b) the details of mangrove areas diverted or degraded due to port-led industrialisationsince 2021, project-wise and State-wise;
- (c) the number of fisherfolk families displaced or economically affected, including those near the Vizhinjam International Seaport and compensation provided;
- (d) whether social impact assessments and consent of local communities were obtainedprior to project clearances; and
- (e) the steps taken to ensure livelihood restoration, environmental safeguards and transparent grievance redressal mechanisms?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

- (a) All port and port-related infrastructure projects funded under the Sagarmala scheme are implemented by the respective project implementing agencies such as Major Ports, State Governments and Maritime Boards. The project implementing agency has to conduct environmental impact assessment (EIA),wherever applicable, during which the combined impacts of port and associated industrial activities in the region on coastal and marine ecology are assessed.
 - (b) As regards the major ports, Jawaharlal Nehru Port Authority in the State of Maharashtra has received forest clearance on 20.01.2021for Y Junction to North Gate Complex road for port road widening involving diversion of mangrove area measuring 8.22 hectare.
 - (c) Vizhinjam port is under the jurisdiction of State Government of Kerala. The Government of Kerala has informed that livelihood compensation of Rs. 108 crore has been provided to 2734 fishermen upto 25.02.2026.
-

(d) The Government of Kerala has informed that social impact assessment has been the part of cumulative environmental impact assessment (CEIA) and same has been placed in public domain. Due process of public hearing was conducted for both phases of the project clearance in respect of Vizhinjam Sea Port project.

- (e) The Government of Kerala has informed that the following steps have been taken:
- (i) Distribution of livelihood compensation through transparent mechanism.
 - (ii) Fixation of compensation package.
 - (iii) Environmental safeguards as per the environmental management plan approved by Ministry of Environment, Forest and Climate Changes (MoEF&CC).
 - (iv) Submission of regular half-yearly compliance statement for the environment clearance to MoEF&CC.
 - (v) Establishment of shoreline monitoring cell under Kerala Coastal Zone Management Authority (KCZMA) for regular monitoring of the shoreline changes in the project areas.
